

BULLETIN-PART II
(General Information relating to Parliamentary and other matters)

Nos. 794-795]

[Tuesday, August 13, 2024/ Sravana 22, 1946 (Saka)

No. 794

Committee Branch – II

MEMBERS OF THE JOINT COMMITTEE ON THE WAQF (AMENDMENT) BILL, 2024.
MEMBERS

LOK SABHA

1. Shri Jagdambika Pal
2. Dr. Nishikant Dubey
3. Shri Tejasvi Surya
4. Smt. Aparajita Sarangi
5. Shri Sanjay Jaiswal
6. Shri Dilip Saikia
7. Shri Abhijit Gangopadhyay
8. Smt. D. K. Aruna
9. Shri Gaurav Gogoi
10. Shri Imran Masood
11. Dr. Mohammad Jawed
12. Shri Mohibbullah
13. Shri Kalyan Banerjee
14. Shri A. Raja
15. Shri Lavu Sri Krishna Devarayalu
16. Shri Dileshwar Kamait
17. Shri Arvind Sawant
18. Shri Mahtre Balya Mama Suresh Gopinath
19. Shri Naresh Ganpat Mhaske
20. Shri Arun Bharti
21. Shri Asaduddin Owaisi

MEMBERS
RAJYA SABHA

22. Shri Brij Lal
23. Dr. Medha Vishram Kulkarni
24. Shri Gulam Ali
25. Dr. Radha Mohan Das Agrawal
26. Dr. Syed Naseer Hussain
27. Shri Mohammed Nadimul Haque
28. Shri V. Vijayasai Reddy
29. Shri M. Mohamed Abdulla
30. Shri Sanjay Singh
31. Dr. Dharmasthala Veerendra Heggade

2. The Hon'ble Speaker has been pleased to appoint Shri Jagdambika Pal, MP, Lok Sabha as the Chairperson of the Joint Committee on the Waqf (Amendment) Bill, 2024.

No. 795

Privileges & Ethics Branch

**THE MEMBERS OF LOK SABHA (DECLARATION OF ASSETS & LIABILITIES)
RULES, 2004**

In terms of provisions of Section 75A(1) of the Representation of the People Act, 1951 read with Rule 3 of the Members of Lok Sabha (Declaration of Assets & Liabilities) Rules, 2004, every elected member of Lok Sabha is required to furnish to the Hon'ble Speaker, Lok Sabha, information regarding his/her assets & liabilities as in 'Form I', appended to the said Rules within 90 days from the date of making and subscribing an oath or affirmation for taking his/her seat.

Members are requested to furnish information regarding their assets and liabilities as in Form – I, along with a forwarding letter addressed to the Secretary-General, Lok Sabha, in a closed cover, which may be superscribed "Assets & Liabilities Information" and may be delivered to the Secretary-General, Lok Sabha at Room No. LS 15, located in Parliament House.

Members, while furnishing the said information in Form – I have also to make a signed declaration undertaking to intimate the Speaker "*in the event of any change in the information given*" in the form.

Members can download 'Form– I' as well as the 'Members of Lok Sabha (Declaration of Assets & Liabilities) Rules, 2004' by accessing the website sansad.in/ls/download and by clicking the 'Declaration of Assets and Liabilities Form' at Page No.4. Copies of Form I are also available in Parliamentary Notice Office (Room No. G – 37) located in Parliament House.

UTPAL KUMAR SINGH
Secretary General